

# Haryana Government Gazette Extraordinary

### Published by Authority

© Govt. of Haryana

60-2025/Ext.]

CHANDIGARH, FRIDAY, MARCH 28, 2025 (CHAITRA 7, 1947 SAKA)

### HARYANA VIDHAN SABHA

#### **Notification**

The 28th March, 2025

**No. 18-HLA of 2025/25/5900.**—The Haryana Legislative Assembly (Facilities to Members) Amendment Bill, 2025 is hereby published for general information under proviso to Rule 128 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly:

Bill No. 18- HLA of 2025

## THE HARYANA LEGISLATIVE ASSEMBLY (FACILITIES TO MEMBERS) AMENDMENT BILL, 2025

### A

### BILL

further to amend the Haryana Legislative Assembly (Facilities to Members) Act, 1979.

Be it enacted by the Legislature of the State of Haryana in the Seventy-sixth Year of the Republic of India as follows:-

- **1.** This Act may be called the Haryana Legislative Assembly (Facilities to Members) Amendment Act, 2025.
- **2.** For section 3 of the Haryana Legislative Assembly (Facilities to Members) Act, 1979 (hereinafter called the principal Act), the following section shall be substituted, namely:-
- "3. Facilities.- (1) Subject to such conditions and limitations, as may be prescribed, an amount not exceeding one crore rupees may be paid to each Member a repayable advance,-
- (i) as house building advance for the purchase of a built up house or flat or for building a house or flat to be constructed by the Co-operative Group Housing Society of which he is a member; or
- (ii) for the purchase of a motor car or anticipated price thereof; or
- (iii) for clauses (i) and (ii) both:

Provided that a Member who had drawn repayable advance under clause (i), (ii) or (iii) for the first time, the member below the age of sixty years, may be entitled to draw repayable advance for the second time immediately after the completion of recovery of principal amount along with interest on the previous advance, as the case may be:

Short title.

Substitution of section 3 of Haryana Act 9 of 1979.

Provided further that on refund of previous house building advance alongwith interest thereon, a Member below the age of sixty years, may be entitled to draw repayable house building advance for the third time, equal to the fifty percent of the principal amount of house building advance already drawn by him for the first time, on the same terms and conditions.

(2) A member shall also be entitled to draw upto a maximum of ten lakh rupees for effecting major repairs, additions or alterations to his house:

Provided that in case a member has drawn house building advance, he shall be entitled to draw the said amount of ten lakh rupees, if repayment of an amount equal to ten lakh rupees has already been made against the outstanding principal amount of house building advance.".

Amendment of section 5 of Haryana Act 9 of 1979.

**3.** In the second proviso to sub-section (1) of section 5 of the principal Act, the words and signs "clause (a) of" shall be omitted.

### STATEMENT OF OBJECTS AND REASONS

Under section 3 of the Haryana Legislative Assembly (Facilities to Members) Act, 1979, every member of the Haryana Legislative Assembly is entitled to a House Building and Motor Car repayable advance of up to eighty lakh rupees, which the Haryana Vidhan Sabha Secretariat may disburse to the member.

During the recent past, various members have individually and collectively approached the Hon'ble Speaker and stated that:

- (i) the existing entitlement of a House Building and Motor Car repayable advance of eighty lakh rupees is insufficient for constructing a house and purchasing a motor car, keeping in mind the present inflation scenario;
- (ii) Every Member has different requirement or preferences for the House and Vehicle, hence they require different amounts as repayable advances for this purpose. Therefore, an adequate increased amount of the joint total of the prevelant amount for both the advances may be earmarked for flexible granting of any or both the advances.
- (iii) at present provision in the Haryana Legislative Assembly (Facilities to Members) Act, 1979, a member can draw the House Building upto 80 Lakhs and Motor Car repayable advance up to 20 Lakhs and suggested that:
  - (a) the amount of the House Building and Motor Car repayable advance be increased sufficiently;

Considering the above suggestion, the Bill seeks to substitute section 3 of the Haryana Legislative Assembly (Facilities to Members) Act, 1979.

MAHIPAL DHANDA, Parliamentary Affairs Minister, Haryana.

The Governor has, in pursuance of Clauses (1) and (3) of Article 207 of the Constitution of India, recommended to the Haryana Legislative Assembly the introduction and consideration of the Bill.

Chandigarh: The 28th March, 2025. DR. SATISH KUMAR, Secretary.

### FINANCIAL MEMORANDUM

Section 3 of the Haryana Legislative Assembly (Facilities to Members) Act, 1979 provides for the House Building and Motor Car repayable advance at the rate of rupees eighty lacs to be paid to each member of the Haryana Legislative Assembly. It is estimated that an additional expenditure of Rs. 18,00,00,000/- approximately would be involved, if amendment in section 3 to enhance the repayable advance from Rs. 80,00,000/- to Rs. 1,00,00,000/- is carried out.

11773-A—H.V.S.—H.G.P., Pkl.